



2026:AHC-LKO:8042

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 61 of 2026

Mo. Rijvan

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue
Deptt. Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Govind Kumar Pandey
Counsel for Respondent(s)	:	C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Case called out.
2. Nobody is present on behalf of the petitioner to press the petition and no request for adjournment or pass over of the case has been sent.
3. Heard Sri Vikas Rai, the learned Standing Counsel appearing on behalf of the State, Sri Mohd. Talib Khan, Advocate holding brief of Sri Pankaj Gupta, the learned counsel for the Gaon Sabha and perused the material on record.
4. By means of the instant petition filed in public interest the petitioner has sought issuance of a direction to the opposite parties no.2 and 3 for removal of encroachments made by the opposite party no.5 over the land bearing Gata No.670, situated in Village Pure Tulsi, Pariyawan, Pargana Manikpur, Tehsil Kunda, District Pratapgarh, which is recorded as pond.
5. On the basis of written instructions provided by the Sub Divisional Magistrate, Kunda Pratapgarh the learned Standing Counsel has informed the court that proceedings under Section 67 (1) of U.P. Revenue Code have already been instituted against two persons Jubair Ahmad and Kaushlesh Pratap Singh for removal of encroachment vide Case Nos.T202602570101938 and

T202602570101939 which are fixed for hearing on 10.02.2026.
The instructions are taken on record.

6. Accordingly, the petition is **disposed off** by issuing a direction to the Tehsildar, Kunda Pratapgarh to decide Case Nos.T202602570101938 and T202602570101939, under Section 67(1) of U.P. Revenue Code expeditiously in accordance with law.

February 3, 2026

Ram.

(Subhash Vidyarthi,J.)